



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 21st October, 2019

SRO 610.-Whereas, on 22-10- 2017 PS Yaripora reliably learnt that on the directions of self styled chief of banned outfit HM Syed Salah-Ud-Din, self styled chief operational Commander Reyaz Ahmad Naikoo of HM, other terrorists namely 1. Altaf Ahmad Dar @ Kachroo R/O Hawoora 2. Farooq Ahmad Bhat @ Nali R/O Dessan 3. Hilal Ahmad Wani R/O Manchowa 4. Faisal Rashid Rather R/O Yamrach 5. Ishfaq Itoo R/O Hangalbush have started a malicious campaign to target/threaten the pro- Indian political workers, Police /other security personnel's as well as their families within the district particularly in the area of Police Station Yaripora with intention to discourage their political activities. The above mentioned accused had made criminal conspiracy with some OGWs and entered the house of one PDP worker Sheeraz Ahmad R/O Noonmai with the intention to kill him and also threatened his family members but on hue and cry of the family members, the terrorists escaped from the spot;and

2. Whereas, a case FIR No. 83 of 2017 U/S 307, 452,427 RPC, 7/25 A.Act and 13(2),16,18,38 & 39 ULA(P) Act, 1967 was registered at Police Station Yaripora and investigation taken up:and

3. Whereas, investigation conducted has revealed that accused militants namely; 1. Altaf Ahmad Dar @ Kachroo R/o Hawoora 2. Farooq Ahmad Bhat @ Nali R/O Dessan 3. Hilal Ahmad Wani R/o Manchowa 4. Faisal Rashid Rather R/o Yamrach 5. Ishfaq Ahmad Yattoo R/o Hangalbush on the instructions of accused self styled chief of banned outfit HM Syed Salah-ud-din and Self styled Chief Operational Commander Reyaz Ahmad Naikoo of HM equipped with illegal arms and ammunition and with the help of accused OGWs namely Parvaiz Ahmad Pala S/O Mohammad Ayoub Pala R/o Matibug Yaripora 2.Suhail Mukhtar Malik S/o Ab. Hamid Malik R/o Tazipora Mohammadpora 3. Mohammad Imran Raina S/o Gh. Hassan Raina R/O Mohammadpora 4. Shabir Ahmad Dar S/o Ab. Ahad Dar R/o Chadder Kulgam entered in the house of Sheeraz Ahmad R/o Nonmai with the intention to kill him, who however, could not killed because of his absence from home. These

accused militants damaged the window panes, TV and other house appliances, and threatened the family members of the said Sheeraz Ahmad and fled from the spot.

4. Whereas, evidence collected has prima facie established offences punishable U/S 307, 452, 427 RPC and 13, 18, 38, 39 ULA(P) Act, against accused namely; 1. Parvaiz Ahmad Pala S/O Mohammad Ayoub Pala R/O Mattibugh Yaripora. 2. Suhail Mukhtar Malik S/O Ab. Hamid Malik R/O Tazipora Mohammadpora Kulgam 3. Mohammad Imran Raina S/O Gh. Hassan Raina R/O Mohammadpora Pariwan and 4. Shabir Ahmad Dar S/O Ab. Ahad Dar R/O Chadderand offences U/S 307, 452, 427 RPC 7/25 Arms Act 13, 16, 18, 39 ULA(P) Act against accused No. 05 namely; Farooq Ahmad Bhat @ Nali S/O Ab. Gani Bhat R/O Checki Dessan, 06. Ishfaq Ahmad Itoo S/O Mohammad Yousuf Itoo R/O Hanbalbush, 7. Hilal Ahmad Wani S/O Mohammad Akram Wani R/O Manchowa, 08. Faisal Rashid Rather S/O Ab. Rashid Rather R/O Yamrach, 09. Altaf Ahmad Dar @ Kachroo S/O Gh. Mohammad Dar R/O Hawoora Mishipora and offences U/S 13, 18 ULA(P) Act against accused No. 10. Namely; Reyaz Ahmad Naikoo S/O Assadullah Naikoo R/O Naikoo Mohalla Panzgam Awantipora and investigation of case has been concluded as proved against them. It is pertinent to mention that accused 05, 06 and 10 are absconding against whom proceeding U/S 512 Cr.PC have been proposed and accused No. 07, 08 and 09 have been killed by security forces in different encounters; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the



accused persons for the commission of offences punishable under Sections indicated against each of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 83/2017 of Police Station Yaripora;-

S.No	Name of Accused	Commission of offences under Section ULA(P) Act 1967.
01	Parvaiz Ahmad Pala S/O Mohammad Ayoub Pala R/O Mattibugh Yaripora	13,18,38,39
02	Suhail Mukhtar Malik S/O Ab. Hamid Malik R/O Tazipora Mohammadpora Kulgam	-do-
03	Mohammad Imran Raina S/O Gh. Hassan Raina R/O Mohammadpora Pariwan	-do-
04	Shabir Ahmad Dar S/O Ab. Ahad Dar R/O Chadder	-do-
05	Farooq Ahmad Bhat @ Nali S/o Ab. Gani Bhat R/O Checki Dessan	13.16,18,39
06	Ishfaq Ahmad Itoo S/O Mohammad Yousuf Itoo R/O Hanbalbush	-do-
07	Reyaz Ahmad Naikoo S/O Assadullah Naikoo R/O Naikoo Mohalla Panzgam Awantipora	13,18

By order of Government of Jammu and Kashmir.

Sd/-

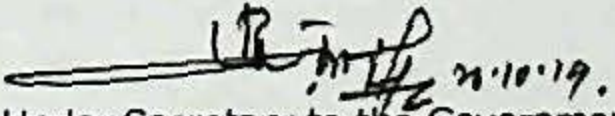
Principal Secretary to the Government
Home Department

Dated: 21.10.2019

No. Home/Pros/134/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanction-20/S/2019/47931-33 dated 03/08/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department